

226-130  
Court of Sh. Ajay Gupta Acmn Delhi HP



**COURT OF ADDITIONAL CHIEF METROPOLITAN  
MAGISTRATE, TIS HAZARI, DELHI.**  
COMPANY CASE NO. OF 2003

The Registrar of Companies,  
NCT OF DELHI & HARYANA,  
NEW DELHI.

VS.

1. M/S SINGLA TRADING & LEASING LTD. 18/47, BAGH KARA KHAN, VASANT VIHAR,  
NEW DELHI.

2. VIKAS CHAUDHARY

3. KAMAL GROVER

+ 4. K.K. JAIN

*dismissed as  
not maintain.*

5. RAHUL MALIK

6. HARDEEP SINGH

7. RAM PROJAN PANDAY P.O.

B-27, GREATER KAILASH, PART-I, NEW DELHI.

H.NO. 403, SECTOR 28, FARIDABAD.

DELHI FINANCIAL CORPORATION, N-1, BLOCK,

EMC HOUSE, CONNAUGHT PLACE, NEW DELHI.

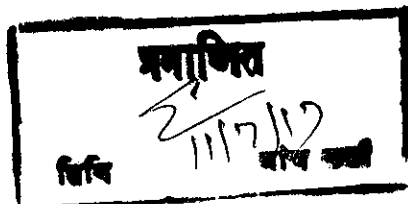
28A, SAKET, MEERUT (U.P.)

LV/78, VISAKHA ENCLAVE, PITAMPURA, ND.

18/47, BAGH KARA KHAN, VASANT NAGAR, DELHI.

ACCUSED.

COMPLAINT UNDER SECTION 162 220 READ WITH SECTION 220  
(3) OF THE COMPANIES ACT, 1956.



ROC VS. SINGLA TRADING & LEASING LTD.

02.08.07

Present: CP for ROC.

None for accused no.1 company.

Accused Vijay Chaudhary and Rahul have already been discharged.

Other accused are absent.

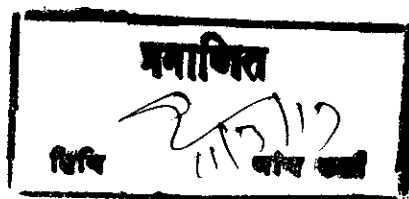
One process server HC M.R.Khan who served the process u/s 82 Cr.PC with respect to accused Ram Purujan Pandey is present. His statement is recorded as CW-1.

Process u/s 82 Cr.PC have already been executed against this accused by way of publication. However, he has failed to surrender despite expiry of requisite period mentioned therein and no property capable of being attached, could be located in his name. Accused Ram Purujan Pandey is declared proclaimed offender.

Issue fresh notice to the process server who served process with respect to accused Hardeep Singh and Kamal Grover directing them to appear in person.

Matter be listed for same on 13.01.2008.

ACMM/Delhi



ROC VS SINGLA TRADING LTD.

CW 1 HC M.R. Khan, 3873, DAP 4<sup>th</sup> Batalion, NPL.  
ON SA



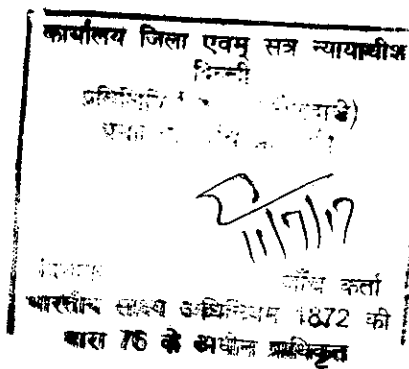
On 15.8.06 I was entrusted with regard to execution of process under sec 83 Cr.P.C in respect of accused Ram Purujan Pandey. On paying visit at 18/47 Bagh Kara Khan Vasant Nagar Delhi I found no immovable property in the name of accused capable of being attached. I gave my report thereafter my report is exhibit CW 1/A which bears my signature at point A.

RO & AC

*M. R. Khan*

ACMM Delhi

2.8.07



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*(107)*